

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 101**  
**(IB)-390(PB)/2024**

**IN THE MATTER OF:**

Shree Radha Damodar Exports  
Vs  
Mideast Integrated Steels Limited

.... Petitioner  
.... Respondent

**Order under Section 9 of IBC, 2016**

**Order delivered on 15.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Mahesh Kumar, Proxy counsel  
For the Respondent :

**ORDER**

Mr. Mahesh Kumar, Ld. Proxy Counsel appearing for the Petitioner is not ready and is unable to present the facts of the case. He seeks and is granted time to bring the main counsel. At his request, list the matter on **30.09.2024.**

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

15.07.2024  
Lalit